

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No-216 IA 213(AHM) 2022
in
CP(IB) 566 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Prutha Enterprise

.....Applicant

V/s

Origin Formulations Pvt Ltd

.....Respondent

Order delivered on ..01/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Adv.

For the Respondent :

ORDER

IA 213(AHM) 2022

Learned Counsel for the applicant/ liquidator states that they have received e-mail from liquidator with respect to payment made against the value of 30 gram gold and cash deposited against the cash-balance which are prayer in present application, with further instructions to apply for withdrawal of this application, as nothing survives in this application and the prayers stand satisfied. Accordingly, she prays to allow withdrawal of the application. Prayer is granted.

Application is allowed to be withdrawn and disposed of.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)